CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.C.P. NO. 115/92 in   DECIDED ON : 28.5.1992
O.A. NO. 739/87

Karan Singh   ...   Petitioner

-Versus-

R. K. Thakkar & Ors.   ...   Respondents

CORAM : THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
        THE HON'BLE MR. P. C. JAIN, MEMBER (A)

None appears for the Petitioner
SI Ranvir Singh, Departmental Representative
present on behalf of Respondents

O R D E R   (ORAL)

(Hon'ble Mr. Justice V. S. Malimath, Chairman) :

The departmental representative produced before us
a communication from the Deputy Commissioner of Police,
South West District, New Delhi to the Deputy Commissioner
of Police, Central District, Delhi to the effect that the
petitioner, Shri Karan Singh, has been paid all monetary
benefits due to him and there is nothing due to him. As
regards fixation of his seniority it is stated that his name
will stand at Sl. No. 299-B vide PHQ's order No. F.F.XII/Spl/
(I)/90/P-II/10931/P.Br. (PHQ) (SIP-II) dated 5.4.1991 between
the names of HCs (Driver) Nithali Ram No. 1047/Sec. and
Ishwar Singh, No. 1243/ND in the order issued vide No. 36798-
858/P.Br. (PHQ) (SIP-II) dated 24.11.1989 and 13071-124/P.Br.
(PHQ) (SIP-II) dated 10.5.1990 w.e.f. 1.1.1986. He submitted
that this is in full compliance of the judgment of the
Tribunal. As there is none to controvert this statement on
behalf of the petitioner, there is no good reason as to why
we should not accept this statement. It may be that none

appears on behalf of the petitioners as there is compliance.
In these circumstances, we drop these proceedings.

(P. C. Jain)
Member (A)

(V. S. Malimath)
Chairman

28.5.1992

Later on Shri Shyam Babu, learned counsel for the
petitioner appeared and submitted that he could not appear
when the case was taken up as he was busy in another Court.
As we have passed order on merits, we make it clear that if
the petitioner has anything more to say, he is at liberty
to mention to us after seeing the order.

(P. C. Jain)
Member (A)

(V. S. Malimath)
Chairman

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